

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NEEL MOTORS LLP

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	NEEL MOTORS LLP
2.	Date of incorporation of corporate debtor	13/05/2016
3.	Authority under which corporate debtor is incorporated / registered	RoC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAG-3643
5.	Address of the registered office and principal office (if any) of corporate debtor	Sr. No. 80/2/5, 80/2/4, 80/2/3, Jaymala Business Centre, E Wing, Mouje, Manjari BK Pune, Maharashtra- 412307
6.	Date of closure of Insolvency Resolution Process	1.04.2022
7.	Liquidation commencement date of corporate debtor	01.04.2022 (Copy of order was received on 06.05.2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mukesh Kumar Gupta IBBI/IPA-001/IP-P00207/2017-18/10407
9.	Address and e-mail of the liquidator, as registered with the Board	Mukesh Kumar Gupta 171 Sita Ram Apartment 102 IP Ext, New Delhi - 110092 E-mail: guptam11@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add: D-54, First Floor, Defence Colony, New Delhi-110024 liquidation.neelmotors@gmail.com
11.	Last date for submission of claims	06.06.2022 (30 days from the copy of order of Liquidation commencement date was received i.e 06.05.2022)

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **Neel Motors LLP** on **01.04.2022 (Copy of order was received on 06.05.2022)**.

The stakeholders of **Neel Motors LLP** are hereby called upon to submit their claims with proof on or before **06.06.2022**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Name and signature of liquidator.

Mukesh Kumar Gupta

Date : 07.05.2022

Place : New Delhi

PUBLIC NOTICE

Notice is hereby given that I am required to investigate the title of **Shakuntala Basavaraj Revashetti** and **Veena Basavaraj Revashetti** R/wat: Bangalore South 560076. **Shakuntala Basavaraj Revashetti** and **Veena Basavaraj Revashetti** are the Owners of the Land bearing Survey No. 31/1/3 area 00 Hectare 09.27 Aar i.e. 927 sq. mtrs. and Survey No. 31/1/57 area 00 Hectare 04.72 Aar i.e. 472 sq. mtrs at **Village Kharadi**, Tal. Haveli, Dist. Pune and jointly bounded as East: 12 ft. Road, and Survey No.32/2 South: Survey No.32/3 and 27/1/2+2, West: Survey No.31/1/28, North: 12 ft. Road. Any persons having any claim by way of Sale, mortgage, lease, lien, gift, easement, exchange, possession, inheritance, court case succession or otherwise howsoever in respect of the same are required to intimate the same in writing to the undersigned together with documents in support thereof **within 15 days** of publication of this notice, failing which all such claim, if any, shall be deemed to have been waived and/or abandoned.

Pune
Date: 06/05/2022.

Nitin G. Ombale, Advocate
Flat No. 4, Omshankar , C.T.S. No. 896/1, Raviwar Peth, Pune – 411002. Mobile 9822196328

PUBLIC NOTICE

"I, Mr. Chandrakant Uttamchand Phade owner of residential property NA Survey No. 1771, A/p.Velapur, Tal- Malshiras, Dist- Solapur, admeasuring 500 sq mtr, (5 R), purchased on 06/05/1981. I have laminated original title deed. I intend to create a charge viz. Mortgage or otherwise, for availing a Loan/credit facility on the basis of the Laminated original Title deeds, from The State Bank of India Agri Commercial Branch, Kharadi, Pune. I wish to create charge on the above property for availing a loan/ credit facility from State Bank of India, Agri Commercial Branch Pune. (Contact Mr. Dhiraj Kumar +9199309 56318). Any person/s having any claims/ objection towards the said relevant property, the same should be lodged with the intending party and also with the above stated branch of State Bank of India within 15 days of publication of notice.

PUBLIC NOTICE

Notice is hereby given that Rupchand Mangilal Borana and Leela Rupchand Borana r/a: Borana Apartment 11/3, Tadiwala road, camp, Pune-411001 are the joint owners of Flat No. 602 admeasuring 83.65 sq. mtrs., built-up and adjoining terrace admeasuring 18.89 sq. mtrs., on the 6th floor in wing D alongwith covered car park No. D-17 admeasuring 12.42 sq. mtrs., in the project known as Windwards in Windwards Co-operative Housing Society Limited, constructed on Survey No. 194/5/2+194/5/3+236/1/1+236/1/2+237/2+237/3, situated at Wakad, Taluka Mulshi District Pune (hereinafter referred to as the "Said Flat"). Rupchand Mangilal Borana and Leela Rupchand Borana have purchased the said flat from Ratnadeep Suresh Rajurkar and Jyoti Ratnadeep Rajurkar vide Agreement to Sale dated 06.12.2017 and Deed of Assignment dated 03.01.2018 which are registered in the office of Sub Registrar Haveli No. 18 at Sr. Nos. 17932/2017 and 93/2018 respectively. Ratnadeep Suresh Rajurkar and Jyoti Ratnadeep Rajurkar purchased the said flat from Nitin Shrivastava vide Deed of Assignment dated 12.09.2012 which is registered in the office of Sub Registrar Haveli No. 14 at Sr. No. 8462/2012. Nitin Shrivastava had purchased the said flat from M/s. Tyagi and Rameshwar Developers vide Agreement dated 08.04.2008 which is registered in the office of Sub Registrar Haveli No. 8 at Sr. No. 3271/2008. Rupchand Mangilal Borana and Leela Rupchand Borana intend to sell the said Flat to my client. Rupchand Mangilal Borana and Leela Rupchand Borana have informed my client that the original Agreement dated 08.04.2008 in respect of the said property executed by M/s. Tyagi and Rameshwar Developers in favour of Nitin Shrivastava which is registered in the office of Sub Registrar Haveli No. 8 at Sr. No. 3271/2008 alongwith its original registration receipt and original Index II is lost and misplaced and not in their custody. Rupchand Mangilal Borana and Leela Rupchand Borana has assured my client that except for the charge of UCO Bank, the said Flat is free from all encumbrances and they have clear and marketable title to the same. Hence any person/s having any claim in the said Property by way of sale, mortgage, exchange, gift, lease, will, possession or otherwise, or having any right / interest in the said Property should inform me on address given below within 10 days from the date of publication of this notice, failing which it shall be presumed that the said Flat is free from encumbrances and charge of any nature and my client shall complete the transaction of purchase of the said Flat and thereafter no claim of any nature shall be binding on my client or on the said Flat

Sarika Paygude
Advocate
Office No. 1, First floor, Ramdhawji Complex, above Rupee bank, Satara main road, Pune-411037
Ph. No. +91-99228-79776/89990-72456
E-Mail-advsarikapaygude@gmail.com

Pune
Date : 08/05/2022

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NEEL MOTORS LLP

Relevant Particulars	
1. Name of corporate debtor	NEEL MOTORS LLP
2. Date of incorporation of corporate debtor	13/05/2016
3. Authority under which corporate debtor is incorporated / registered	RoC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAG-3643
5. Address of the registered office and principal office (if any) of corporate debtor	Sr. No. 80/2/5, 80/2/4, 80/2/3, Jaymala Business Centre, E Wing, Mouje, Manjari Bk Pune, Maharashtra- 412307
6. Date of closure of Insolvency Resolution Process	1.04.2022
7. Liquidation commencement date of corporate debtor	01.04.2022 (Copy of order was received on 06.05.2022)
8. Name and registration number of the insolvency professional acting as liquidator	Mukesh Kumar Gupta IBBI/IPA-001/IP-P00207/2017-18/10407
9. Address and e-mail of the liquidator, as registered with the Board	Mukesh Kumar Gupta 171 Sita Ram Apartment 102 IP Ext, New Delhi – 110092 E-mail: guptam11@gmail.com Add: D-54, First Floor, Defence Colony, New Delhi-110024 liquidation.neelmotors@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	06.06.2022 (30 days from the copy of order of Liquidation commencement date was received i.e 06.05.2022)
11. Last date for submission of claims	06.06.2022 (30 days from the copy of order of Liquidation commencement date was received i.e 06.05.2022)

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Neel Motors LLP on 01.04.2022. (Copy of order was received on 06.05.2022).

The stakeholders of Neel Motors LLP are hereby called upon to submit their claims with proof on or before 06.06.2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Name and signature of liquidator
sd/-
Mukesh Kumar Gupta
Date and place: 07.05.2022, New Delhi

केनरा बँक Canara Bank

Plot No. 1A, "Balaji Heights", Oppo Kinara Hotel, Hotgi Road, Tal. North Solapur, Dist : Solapur 413003
Ph. 0217-2600863 /9423585209, Email : cb15432@canarabank.com

Possession Notice [Section 13(4)] (For Immovable Property)

WHEREAS the undersigned being the Authorized Officer of the **Canara Bank**, under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act - 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the Borrowers to repay the amount mentioned in the Notice and interest within 60 days from the date of receipt of the said Notice

The Borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has **taken Possession** of the Properties described herein below in the exercise of the powers conferred on him/her under Section 13(4) of the said Act read with rule 8 & 9 of the said Rules on below mentioned dates.

The Borrowers in particular and the Public in general are hereby cautioned not to deal with the properties and any dealings with properties will be subject to the charge of the **Canara Bank**, for an amount mentioned below and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act , in respect of time available, to redeem secured assets.

Sr No.	Name of the Borrower/s	Description of Property	Date of Demand Notice	Outstanding Amount
			Date of Possession	
1	Borrower : Mr. Bashir Kashim Shaikh	Flat No. 2, Ground Floor, Citizen Apartment, City Survey No. 8352/1A/3/A/2, Railway Lines, Solapur – 41300, Admeasuring 37.32 Sq. Mtr (401.58 Sq. Ft), Name of Owner - Bashir Kashim Shaikh, Boundaries- Towards East – Open Space, Towards South –Flat No. 1, Towards West – Open Space, Towards North –Open Space	21/02/2022 02/05/2022	Rs. 1208811.43 (Rupees Twelve Lakh Eight Thousand Eight Hundred Eleven and Paise Forty Three only) and interest thereon.
2	Borrower : M/s.Pratibha Extrusion (Prop. Late Shri Subhash Prabhakar Date), Late Shri. Subhash Prabhakar Date through his legal heirs 1) Smt. Meera Subhash Date, 2) Shri. Vikrant Subhash Date, 3) Smt. Purva Subhash Date	Plot No. C-125, Chincholi MIDC, Tal. Mohol, Dist. Solapur, Name of Owner -Shri Subhash Prabhakar Date Proprietor of M/s Pratibha Extrusion, Boundaries-East-Plot C-128, West - MIDC Road, North-Plot C-126, South-Plot C-124	28/01/2022 04/05/2022	Rs. 8509327.65 (Rupees Eighty Five Lakhs Nine Thousand Three Hundred Twenty Seven and Paise Sixty Five Only) and interest thereon.

Date : 02/05/2022 & 04/05/2022
Place : Solapur

Authorised Officer,
Canara Bank

EXPRESS
Careers

Every
Monday &
Thursday in
The Indian
EXPRESS
&
LOKSATTA

For Advtg. details
contact:
67241000

पंजाब नैशनल बैंक Punjab National Bank

Corporate Office: Sector-10, Dwarka, New Delhi Circle SASTRA- Kolhapur 1182/17, Ground Floor, Rajarampuri, 4th Lane, Takala, Kolhapur, Maharashtra-416008 Email id: cs8264@pnb.co.in

POSSESSION NOTICE (For Immovable property)
[Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, Punjab National Bank/Authorized Officer of **Punjab National Bank** under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (2) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued a demand notice on the date mentioned against account/borrower and stated herein below calling upon the obligants to repay the amount along with upto date interest within 60 days from the date of notice/receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned against each account. The borrower in particular and the public in general is hereby cautioned not to deal with the below properties and any dealings with the properties will be subject to the charge of **Punjab National Bank** for an amount as mentioned herein below **plus future interest & cost** thereon w.e.f. the dates mentioned against each account/borrower till realization. The borrower/mortgagor/guarantors is invited to provisions of section 13(8) of the SARFAESI Act, 2002 in respect of the time available to the to redeem the secured assets.

Sr. No.	Name of Branch	Name of the Account/ Borrower	Date of Demand Notice / Total outstanding amount	Date of Possession notice affixed	Description of mortgaged properties	Name of Authorized Officer/s															
1.	400400- GOA MAPUSA	Mr. SHRIKANT RAGHOB KESARKAR	30.09.2021 ₹ 50,46,327.36 with further interest and cost	02.05.2022	Mortgage of Land with 2 bungalows thereon in property bearing Survey No. 86/1 (Part), PLOT NO: A (admeasuring 0-16-0 HR) and B (admeasuring 0-42-0 HR) of property known as KURSACHE TEMB, S.No. 86/1 (Part), Village Saleli Bhedshi, Taluka Dodamarg, Distt Sindhudurg, belonging to Mr. Shrikant R Kesarkar and Sanjay R Kesarkar, bounded by: <table><thead><tr><th colspan="2">PLOT A</th><th>PLOT B</th></tr></thead><tbody><tr><td>EAST</td><td>Property belonging to Rajaram Kurba</td><td>Plot B of the same property</td></tr><tr><td>WEST</td><td>Remaining Part of same property</td><td>Road</td></tr><tr><td>SOUTH</td><td>Remaining Part of same property</td><td>Remaining Part of same property</td></tr><tr><td>NORTH</td><td>Road</td><td>Remaining Part of same property</td></tr></tbody></table>	PLOT A		PLOT B	EAST	Property belonging to Rajaram Kurba	Plot B of the same property	WEST	Remaining Part of same property	Road	SOUTH	Remaining Part of same property	Remaining Part of same property	NORTH	Road	Remaining Part of same property	Vivek Bodhi
PLOT A		PLOT B																			
EAST	Property belonging to Rajaram Kurba	Plot B of the same property																			
WEST	Remaining Part of same property	Road																			
SOUTH	Remaining Part of same property	Remaining Part of same property																			
NORTH	Road	Remaining Part of same property																			
2.	400400- GOA MAPUSA	Mr. SANJAY RAGHOB KESARKAR	30.09.2021 ₹70,94,389.76 with further interest and cost	02.05.2022	Mortgage of Land with 2 bungalows thereon in property bearing Survey No. 86/1 (Part), PLOT NO: A (admeasuring 0-16-0 HR) and B (admeasuring 0-42-0 HR) of property known as KURSACHE TEMB, S.No. 86/1 (Part), Village Saleli Bhedshi, Taluka Dodamarg, Distt Sindhudurg, belonging to Mr. Shrikant R Kesarkar and Sanjay R Kesarkar, bounded by: <table><thead><tr><th colspan="2">PLOT A</th><th>PLOT B</th></tr></thead><tbody><tr><td>EAST</td><td>Property belonging to Rajaram Kurba</td><td>Plot B of the same property</td></tr><tr><td>WEST</td><td>Remaining Part of same property</td><td>Road</td></tr><tr><td>SOUTH</td><td>Remaining Part of same property</td><td>Remaining Part of same property</td></tr><tr><td>NORTH</td><td>Road</td><td>Remaining Part of same property</td></tr></tbody></table>	PLOT A		PLOT B	EAST	Property belonging to Rajaram Kurba	Plot B of the same property	WEST	Remaining Part of same property	Road	SOUTH	Remaining Part of same property	Remaining Part of same property	NORTH	Road	Remaining Part of same property	Vivek Bodhi
PLOT A		PLOT B																			
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NORTH	Road	Remaining Part of same property																			
3.	400400- GOA MAPUSA	M/S Kesarkar Metal Industries/ Partners: Mr. Shrikant Kesarkar & Mr. Sanjay Kesarkar	09.09.2021 ₹ 54,66,910.28 with further interest and cost	02.05.2022	Equitable Mortgage of property Survey No. 86/1(part) village Bhedashi Khalcha Bazar, Tehsil: Dodamarg, Distt: Sindhudurg, Maharashtra	Vivek Bodhi															

Date : 07-05-2022
Place :KOLHAPUR

(Sh.Vivek Bodhi) Chief Manager & Authorised Officer
Punjab National Bank

पिंपरी चिंचवड साहकारी बँक Maryadit, Pimpri

Head Office: "Shama Arcade", S.No.111, Main Road, Kalewadi, Pimpri Pune - 411017. PH- 7276096431/32/33

POSSESSION NOTICE

WHEREAS, Shri. Darje Rakesh Somnath being the Authorised Officer of Pimpri Chinchwad Sahakari Bank Maryadit under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power and conferred u/s 13(12) of said Act r/w rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01/02/2022 u/s 13(2) of the said Act, calling upon the **Borrower M/s Kishor Transport Prop. Mrs. Awate Shaila Navnath Guarantors 1. Mr. Mundhe Nitin Dilip 2. Mr. Pawar Subhash Gangaram** to repay the amount mentioned in the said notice being debit balance of Cash Credit Rs. 21,08,926.30/- plus Interest accrued but not applied Rs. 9,83,179 /- plus other charges Rs. 42,303.50 Total Rs. 31,34,408.80/- (Rs. Thirty One Lakh Thirty Four Thousand Four Hundred Eight Paise Eighty Only) as on 01/02/2022 with future interest at the contractual rate on the aforesaid amount and incidental expenses, cost and charges etc. incurred thereon from 01/02/2022 onwards until the date of payment within 60 days from the date of said notice.

The borrower and the others mentioned herein above have failed to repay the said amount and therefore the notice is hereby given to the borrower and others mentioned above in particular and to the public in general Mr. Darje Rakesh Somnath the undersigned Officer had taken the **symbolic possession of the property described in schedule below on 05/05/2022**, in exercise of powers conferred on him under section 13(4) of the said Act R/w Rule 8 of the said rules.

The borrower and others mentioned above in particular and public in general are hereby cautioned not to deal with the property described herein below in any manner whatever and the dealings with the said property shall be subject to the **charge of Pimpri Chinchwad Sahakari Bank for Rs. 31,34,408.80/- (Rs. Thirty One Lakh Thirty Four Thousand Four Hundred Eight Paise Eighty Only) as on 01/02/2022** with future interest at the contractual rate on the aforesaid amount and incidental expense, cost and charges etc. incurred thereon from 01/02/2022 onwards until the date of payment.

DESCRIPTION OF THE PROPERTY (SCHEDULE-I)
Particulars of the Secured Assets/
All the piece and parcel of property bearing **Gat No. 173** admeasuring area 00H 75R having its Akar 05 Rs.44 out of area 00H. 30R having its akar 04 Rs 41 Ps. laying and being situated at **village Shelgaon. Tal Khed, Dist-Pune.** within the limits of Zilla Parishad, Taluka Pune, Panchayat Samitee Khed and Grampanchayat Shelgaon. The said total plot bounded as follows:
On or Towards East : By Gat No. 172
On or Towards South : By remaining land of Gat No. 269
On or Towards West : By Gat No. 174
On or Towards North : By remaining land of Gat No.173

Date: 08/05/2022
Place: Pimpri, Pune

Mr. Darje Rakesh Somnath
Authorised Officer
Pimpri Chinchwad Sahakari Bank Maryadit Pimpri

यूनिन बँक Union Bank of India

Shop No. 11-16, Royal Towers, Airforce Road, Viman Nagar (15791), Pune 411014

[Rule - 8 (1)] POSSESSION NOTICE
(For Immovable property)

Whereas the undersigned being the Authorized Officer of **Union Bank of India, Viman Nagar Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 10/01/2022 calling upon the Borrower **M/s Laxmi Sales Corporation, Prop. Mr. Ganesh Soniba Wadghule** (Applicant) and **Mr. Somnath Dnyandeo Aher** (Co Applicant) to repay the amount mentioned in the notice being **Rs. 40,14,693.70 (Rupees Forty Lakh Fourteen Thousand Six Hundred Ninety Three and Seventy Paise Only) and interest thereon** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has **taken Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of the Act read with Rule 8 of the Said Rules on **04/05/2022**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Union Bank of India, Viman Nagar Branch** for an amount of **Rs. 40,14,693.70 (Rupees Forty Lakh Fourteen Thousand Six Hundred Ninety Three and Seventy Paise Only) as on 10/01/2022** and interest thereon.

Description of Immovable Property
Residential Land and Building (G+1), measuring 1105 Sq.Ft., (Construction measuring 900 Sq.Ft.), Vide Plot No. 33, S. No. 50, Hissa No. 2 situated at Pathare Wasti, Opp. PMC Garden, Chandan Nagar, Kharadi, Taluka Pune 411014, Owned by Mr. Ganesh Soniba Wadghule. **Property Bounded: On the North by: Colony Road, On the South by: S. No. 50/1, On the East by: Plot No. 34, On the West by: Plot No. 32**

Date : 04/05/2022
Place : Viman Nagar

Authorised Officer,
Union Bank of India

पिंपरी चिंचवड साहकारी बँक Maryadit, Pimpri

Head Office: "Shama Arcade", S.No.111, Main Road, Kalewadi, Pimpri Pune - 411017. PH- 7276096431/32/33

POSSESSION NOTICE

WHEREAS, Shri. Darje Rakesh Somnath being the Authorised Officer of Pimpri Chinchwad Sahakari Bank Maryadit under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power and conferred u/s 13(12) of said Act r/w rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01/02/2022 u/s 13(2) of the said Act, calling upon the **Borrower M/s Kishor Transport Prop. Mrs. Awate Shaila Navnath Guarantors 1. Mr. Pawar Subhash Gangaram 2. Mr. Awate Mohan Sudam 3. Mr. Awate Nagesh Navnath** to repay Term Loan Rs. 50,00,000/- plus Interest accrued but not applied Rs. 25,76,670/- Total Rs. 75,76,670/- (Rs. Seventy Five Lakh Seventy Six Thousand Six Hundred Seventy only) as on 01/02/2022 with future interest at the contractual rate on the aforesaid amount and incidental expenses, cost and charges etc. incurred thereon from 01/02/2022 onwards until the date of payment within 60 days from the date of said notice.

The borrower and the others mentioned herein above have failed to repay the said amount and therefore the notice is hereby given to the borrower and others mentioned above in particular and to the public in general Shri. Darje Rakesh Somnath the undersigned Officer had taken the **symbolic possession of the property described in schedule below on 05/05/2022**, in exercise of powers conferred on him under section 13(4) of the said Act R/w Rule 8 of the said rules.

The borrower and others mentioned above in particular and public in general are hereby cautioned not to deal with the property described herein below in any manner whatever and the dealings with the said property shall be subject to the **charge of Pimpri Chinchwad Sahakari Bank for Rs. 75,76,670/- (Rs. Seventy Five Lakh Seventy Six Thousand Six Hundred Seventy only) as on 01/02/2022** with future interest at the contractual rate on the aforesaid amount and incidental expense, cost and charges etc. incurred thereon from 01/02/2022 onwards until the date of payment.

DESCRIPTION OF THE PROPERTY (SCHEDULE-I)
Particulars of the Secured Assets/
All the piece and parcel of land with building at **Gat No.173** Admeasuring 00 H.30 R. having its laying and being situated at **village Shelgaon. Tal Khed, Dist-Pune.** Within the limits of Zilla Parishad, Taluka Panchayat Samitee Khed and Grampanchayat Shelgaon. The said total plot bounded as follows:
On or Towards East : By Gat No. 172
On or Towards South : By remaining land of Gat No.173
On or Towards West : By Gat No. 174
On or Towards North : By remaining land of Gat No.173

Date: 08/05/2022
Place: Pimpri, Pune

Mr. Darje Rakesh Somnath
Authorised Officer
Pimpri Chinchwad Sahakari Bank Maryadit Pimpri

पिंपरी चिंचवड साहकारी बँक Maryadit, Pimpri

Head Office: "Shama Arcade", S.No.111, Main Road, Kalewadi, Pimpri Pune - 411017. PH- 7276096431/32/33

POSSESSION NOTICE

WHEREAS, Mr. Darje Rakesh Somnath being the Authorised Officer of Pimpri Chinchwad Sahakari Bank Maryadit under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power and conferred u/s 13(12) of said Act r/w rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01/02/2022 u/s 13(12) of the said Act, calling upon the **Borrower M/S RENUKA ENTERPRISES Prop. Mr. Zarekar Kiran Prakash, Guarantors 1. Mr. Mundhe Nitin Dilip 2. Mr. Awate Nagesh Navnath** to repay the amount mentioned in the said notice being debit balance of Term Loan Rs. 2,25,00,000/- plus interest accrued but not applied Rs. 1,27,28,405/- Total Rs. 3,52,28,405/- (Rs. Three Crore Fifty Two Lakh Twenty Eight Thousand Four Hundred Five Only) as on 01/02/2022 with future interest at the contractual rate on the aforesaid amount and incidental expenses, cost and charges etc. incurred thereon from 01/02/2022 onwards until the date of payment within 60 days from the date of said notice.

The borrower and the others mentioned herein above have failed to repay the said amount and therefore the notice is hereby given to the borrower and others mentioned above in particular and to the public in general. Mr. Darje Rakesh Somnath the undersigned Officer had taken the **symbolic possession of the property described in schedule below on 05/05/2022**, in exercise of powers conferred on him under section 13(4) of the said Act R/w Rule 8 of the said rules.

The borrower and others mentioned above in particular and public in general are hereby cautioned not to deal with the property described herein below in any manner whatever and the dealings with the said property shall be subject to the **charge of Pimpri Chinchwad Sahakari Bank for Rs. 3,52,28,405/- (Rs. Three Crore Fifty Two Lakh Twenty Eight Thousand Four Hundred Five Only) as on 01/02/2022** with future interest at the contractual rate on the aforesaid amount and incidental expense, cost and charges etc. incurred thereon from 01/02/2022 onwards until the date of payment.

DESCRIPTION OF THE PROPERTY (SCHEDULE-I)
Particulars of the Secured Assets/
All the piece and parcel of land with building at **Gat No.173** Admeasuring 00 H.30 R. having its laying and being situated at **village Shelgaon. Tal Khed, Dist-Pune.** Within the limits of Zilla Parishad, Taluka Panchayat Samitee Khed and Grampanchayat Shelgaon & the said total plot bounded as follows:
On or Towards East : By Gat No.172
On or Towards South : By remaining land of Gat No.173
On or Towards West : By Gat No.174
On or Towards North : By remaining land of Gat No.173

Date: 08/05/2022
Place: Pimpri, Pune

Mr. Darje Rakesh Somnath
Authorised Officer
Pimpri Chinchwad Sahakari Bank Maryadit Pimpri

बँक ऑफ महाराष्ट्र Bank of Maharashtra

Pune East Zone : 'Janamangal Building', 2nd Floor, S No 7 A/2, Opp. Kiroloskar Pneumatics Co Ltd., Hadapsar Industrial Estate, Hadapsar, Pune 411 013. Ph. : 020-24514006/ 24514066, Email : cmmarc_per@mahabank.co.in

75 Azadi Ka Amrit Mahotsav

DEMAND NOTICE

[(Under Section 13(2) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rule, 2002)]

The accounts of the following Borrowers with **Bank of Maharashtra** having been classified as NPA , the Bank has issued notices under S.13(2) of the SARFAESI Act on the date mentioned below. In view of the non service of the notice on the last known address of below mentioned Borrowers/Guarantors this public notice is being published for information of all concerned. The below mentioned Borrowers/Guarantors are called upon to pay to **Bank of Maharashtra** within 60 days from the date of publication of this Notice the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for the Borrowers' obligation under the said agreements and documents, the respective assets shown against the names have been charged to **Bank of Maharashtra**. If the concerned Borrowers/Guarantors shall fail to make payment to **Bank of Maharashtra** as aforesaid, then the **Bank of Maharashtra** shall be entitled to proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules entirely at the risks of the concerned. Borrowers/Guarantors as to the costs and consequences. In terms of provisions of SARFAESI Act, the Concerned Borrowers/Guarantors are prohibited from transferring the above said assets, in any manner, whether by way of sale, lease or otherwise without the prior written consent of **Bank of Maharashtra**. Any contravention of the said provisions will render the concerned persons liable for punishment and /or penalty in accordance with the SARFAESI Act. The Borrower's attention is invited to the provisions of sub-section 8 of Sec 13 of the Act, in respect of time available, to redeem the secured assets. This notice is also being published in vernacular language. The English version shall be final if any question of interpretation arises.

S. N.	Branch / Name & Address of Borrower / Guarantor	Outstanding Amount
		Demand Notice Date
		Date of NPA
1	Branch : Malegaon 1) Mr. Nikhil Sunil Mane , Partner of M/s. Tulja Enterprises, R/o. Amarsingh Colony, At & Post Malegaon, Tal. Baramati, Dist. Pune 413115. 2) Mr. Nikhil Mansingh Holkar , Partner of M/s. Tulja Enterprises R/o. Sadobachiwadi, Tal. Baramati, Dist. Pune 412106, 3) Mr. Vikrant Subhash Nalawade , At & Post Malegaon Bk, Tal. Baramati, Dist. Pune 413115.	Rs. 39,15,584.00 (Rupees Thirty Nine Lakh Fifteen Thousand five Hundred Eighty Four only) plus unapplied interest thereon Rs. 8,69,146.00 @ 8.85 % p.a. w.e.f. 21/11/2021 Demand Notice : 20/11/2021 NPA : 30/09/2021 Description of Property : NA Plot of Gat No. 45/Plot/1 along with Electric fabrication workshop shed located at Village–Sadobachiwadi, Tal. Baramati, Dist. Pune, admeasuring area 3240.0 sq. mtrs.
2	Branch : Wagholi 1) Mr. Kailash Rameshwarlal Chand , Flat No. 108, Survey No. 125A 2B, Gokul Dham, Opposite Shiv Lawns, Manjari Budruk, Taluka Haveli, Dist. Pune-412307	Rs. 43,81,627.56 (Rupees Forty Three Lakhs Eighty One Thousand Six hundred Twenty Seven and Paise Fifty Six only) plus interest @7.30 % p.a. w.e.f. 08/04/2022 Demand Notice : 08/04/2022 NPA : 26/03/2021 Description of Property : Equitable Mortgage Flat No. 2314, 2nd Floor, B Wing, Mayuri Anand, situated at Gat No.730 Old Gat No. 731 Wagholi, Tal. Haveli, Dist. Pune-412207.
3	Branch: Daund 1) Mr. Vikas Vijay Jagdale (Borrower), 2) Mrs. Madhubala Vijay Jagdale (Co-Borrower), 3) Mr. Vijay Dnyandeo Jagdale (Guarantor), 1), 2), 3) Resi at : Village Gopalwadi, Plot No. 11 & Plot No. 12, S. No. 2/3/b/1 (Old 168) Tal. Daund, Dist. Pune-413801	Rs. 1,78,907/- (Rupees One Lakh Seventy Eight Thousand Nine Hundred Seven Only) plus applicable interest thereon w.e.f. 21/02/2022 Demand Notice : 22/02/2022 NPA : 04/05/2021 Description of Property : All the pieces and parcels of property situated within the Registration district Pune, sub Registration District and Taluka Daund situated within the local limit of Sub registrar Daund and within the limit of Grampanchayat and revenue village Gopalwadi bearing, S. No. 2/3/B/1 Plot No. 11 admeasuring 99.96 Sq. mtr. and plot no 12 total are 49.98 Sq. mtr. Total Area 149.94 Sq Mtr. and construction thereon,
4	Branch: Daund 1) Mr. Vikas Vijay Jagdale (Borrower), 2) Mr. Vijay Dnyandeo Jagdale (Co-Borrower) 3) Mrs. Nanda Vijay Jagdale(Guarantor), 1), 2), 3) Resi at : Village Gopalwadi, Plot No. 11 & Plot No. 12, S. No. 2/3/b/1 (Old 168) Tal- Daund, Dist.-Pune-413801	Rs. 13,34,255 /- (Rupees Thirteen Lakh Thirty Four Thousand Two Hundred Fifty Five Only) plus applicable interest thereon w.e.f. 22/02/2022 Demand Notice : 22/02/2022 NPA : 04/05/2021 Description of Property : All the pieces and parcels of property situated within the Registration district Pune, sub Registration District and Taluka Daund situated within the local limit of Sub registrar Daund and within the limit of Grampanchayat and revenue village Gopalwadi bearing, S. No. 2/3/B/1 Plot No. 11 admeasuring 99.96 Sq. mtr. and plot no 12 total are 49.98 Sq. mtr. Total Area 149.94 Sq Mtr. and construction thereon

Date : 08/05/2022
Place : Pune

Chief Manager (ARC) & Authorised Officer
Bank of Maharashtra

